

Annex - 9

(PART I, Section I, para 21 (ii))

Form FC-TRS

Declaration regarding transfer of shares / compulsorily and mandatorily convertible preference shares (CMCPS) / debentures by way of sale from resident to non resident / non-resident to resident

(to be submitted to the designated AD branch in quadruplicate within 60 days from the date of receipt of funds)

The following documents are enclosed

For sale of shares / compulsorily and mandatorily convertible preference shares / debentures by a person resident in India

- i. Consent Letter duly signed by the seller and buyer or their duly appointed agent and in the latter case the Power of Attorney Document.
- ii. The shareholding pattern of the investee company after the acquisition of shares by a person resident outside India.
- iii. Certificate indicating fair value of shares from a Chartered Accountant.
- iv. Copy of Broker's note if sale is made on Stock Exchange.
- v. Declaration from the buyer to the effect that he is eligible to acquire shares / compulsorily and mandatorily convertible preference shares / debentures under FDI policy and the existing sectoral limits and Pricing Guidelines have been complied with.
- vi. Declaration from the FII/sub account to the effect that the individual FII / Sub account ceiling as prescribed has not been breached.

Additional documents in respect of sale of shares / compulsorily and mandatorily convertible preference shares / debentures by a person resident outside India

- vii. If the sellers are NRIs/OCBs, the copies of RBI approvals, if applicable, evidencing the shares held by them on repatriation/non-repatriation basis.
- viii. No Objection/Tax Clearance Certificate from Income Tax Authority/ Chartered Account.

1	Name of the company	
	Address (including e-mail , telephone Number, Fax no)	
	Activity	

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	NIC Code No.	
2	Whether FDI is allowed	
	under Automatic route	
	Sectoral Cap under FDI	
	Policy	
3	Nature of transaction	Transfer from resident to non resident /
	Natare of transaction	Transfer from resident to flori resident /
	(Strike out whichever is not	Transfer from non resident to resident
	•	Transier nominor resident to resident
4	applicable)	
4	Name of the buyer	
	One of the time / Notice of the	
	Constitution / Nature of the	
	investing Entity	
	Specify whether	
	1. Individual	
	2. Company	
	3. FII	
	4. FVCI	
	Foreign Trust	
	Private Equity Fund	
	Pension/ Provident	
	Fund	
	Sovereign Wealth	
	Fund (SWF $^{\pi}$)	
	Partnership /	
	Proprietorship firm	
	10. Financial Institution	
	11. NRIs / PIOs	
	12. others	
	Date and Place of	
	Incorporation	
	Address of the buyer	
	(including e-mail, telephone	
	number. Fax no.)	
5	Name of the seller	
	Constitution / Nature of the	
	disinvesting entity	

 $^{^{\}pi}$ SWF means a Government investment vehicle which is funded by foreign exchange assets, and which manages those assets separately from the official reserves of the monetary authorities.

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	Specify whether 1. Individual				
	2. Company				
	3. FII				
	4. FVCI				
	5. Foreign Trust				
	6. Private Equity Fund				
	7. Pension/Provident				
	Fund				
	Sovereign Wealth				
	Fund (SWF□)				
	9. Partnership/				
	Proprietorship firm				
	10. Financial Institution				
	11. NRIs/PIOs				
	12. others Date and Place of				
	Incorporation				
	Address of the seller				
	(including e-mail, telephone				
	Number Fax no)				
	,				
6	Particulars of earlier				
	Reserve Bank / FIPB				
_	approvals		1 1 .	4 "1	*1. I .
7	Details regarding shares / co preference shares (CMCPS) /				lible
	Date of the transaction	Number of	Face	Negotiated	Amount of
		shares	value	Price for	consideration
		CMCPS/	in Rs.	the	in Rs.
		debentures		transfer**in	
				Rs.	
8	Foreign Investments in the		No.	of shares	Percentage
	company	Before the			
		transfer			
		After the			
		transfer			
9	Where the shares / CMCPS				
	/ debentures are listed on				
	Stock Exchange Name of the Stock exchange				
	Price Quoted on the Stock				

 $^{^{\}Pi}$ SWF means a Government investment vehicle which is funded by foreign exchange assets, and which manages those assets separately from the official reserves of the monetary authorities.



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exchange	
Where the shares / CMCPS	
/ debentures are Unlisted	
Price as per Valuation	
guidelines*	
Price as per Chartered	
Accountants	
* / ** Valuation report (CA	
Certificate to be attached)	

Declaration by the transferor / transferee

I / We hereby declare that:

- The particulars given above are true and correct to the best of my/our knowledge and belief.
- ii. I/ We, was/were holding the shares compulsorily and mandatorily convertible preference shares / debentures as per FDI Policy under FERA/ FEMA Regulations on repatriation/non repatriation basis.
- iii. I/ We, am/are eligible to acquire the shares compulsorily and mandatorily convertible preference shares / debentures of the company in terms of the FDI Policy. It is not a transfer relating to shares compulsorily and mandatorily convertible preference shares / debentures of a company engaged in financial services sector or a sector where general permission is not available.
- iv. The Sectoral limit under the FDI Policy and the pricing guidelines have been adhered to.

Signature of the Declarant or his duly authorised agent

Date:

Note:

In respect of the transfer of shares / compulsorily and mandatorily convertible preference shares / compulsorily and mandatorily convertible debentures from resident to non resident the declaration has to be signed by the non resident buyer, and in respect of the transfer of shares / compulsorily and mandatorily convertible preference shares / compulsorily and mandatorily convertible debentures from non-resident to resident the declaration has to be signed by the non-resident seller.



Certificate by the AD Branch

It is certified that the application is complete in all respects.

The receipt /payment for the transaction are in accordance with FEMA Regulations / Reserve Bank guidelines.

Signature

Name and Designation of the Officer

Date: Name of the AD Branch

AD Branch Code